

**Central Administrative Tribunal
Madras Bench**

OA 310/00255/2019

Dated Wednesday the 6th day of March Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T. Jacob, Member (A)

K.R. Ramanujam
No. 19/20, Angalamman Koil Street
North Mada Street, Choolai
Chennai – 600 112.

... Applicant

By Advocate M/s. Ratio Legis

Vs.

1. Union of India rep. by
The General Manager
Southern Railway
Park Town, Chennai – 3.

2. The Assistant Personnel Officer/
Settlement, Chennai Division
Southern Railway
Chennai – 600 003.

.. Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the representation dated 19.11.2018 and further to direct the respondents to extend MACP to the Grade Pay Rs. 2400/- with effect from 01.04.2008 and to consequently re-fix the pay of the applicant upto 30.04.2017 and to reckon so revised pay on 30.04.2017 as emoluments for the purpose of pension, payment of gratuity, leave salary, etc. terminal benefits and to pay all the consequential arrears with admissible interest and to pass such other order/orders”

2. It is submitted that the applicant made representation at Annexure A6 dt. 19.11.2018 to the respondents claiming for grade pay of Rs. 2800/- with effect from 01.04.2008, which is pending with the respondents for consideration.
3. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider his Annexure A6 representation dt. 19.11.2018 within a time frame stipulated by this Tribunal.
4. Mr. P. Srinivasan takes notice for the respondents.
5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, the OA is disposed of at the admission stage with a direction to the respondents to consider Annexure A6 representation of the

applicant dated 19.11.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

(T. Jacob)
Member(A)
06.03.2019

AS XZ